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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 758/99

DATE OF ORDER : 19.05.1999

Between :-

Lingayat Dinesh Shankar Rao

... Applicant

And

1. The Chairman, Railway Board,
New Delhi-1.
2. The General Manager,
SC Rlys, Rail Nilayam, Sec'bad.
3. The Divisional Personnel Officer,
SC Rlys, Guntakal Division, Guntakal.
4. The Sr.Divisional Mechanical Engineer,
Diesel, SC Rlys, Guntakal Division, Guntakal.

... Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri NR Devaraj, SC for Rlys

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.



(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri S.Ramakrishna Rao, counsel for the applicant and Sri NR Devaraj, Standing Counsel for the Respondents.

2. The applicant has been issued with the show cause notice dated 21.4.99 (Annexure-I page-11 to the OA) stating that his recruitment as Junior Clerk cum Typist has to be terminated in view of the irregularities in the selection.

3. This OA is filed challenging the above said show cause notice. Similar OAs have been considered and disposed of earlier. One such OA is OA 669/99. As the contentions raised and the relief asked for in this OA are similar to the contentions raised and relief prayed for in OA 669/99, the directions issued in OA 669/99 holds good in this OA also. Hence the following direction is issued :-

The applicant, if so advised, may submit a detailed representation to the impugned show cause notice dated 21.4.1999 within the stipulated time. If such a representation is received from the applicant within the prescribed time, the same should be disposed of in accordance with the rules. If it is decided to terminate the services of the applicant after perusal of the representation of the applicant, such an order should come into force only after 20 days of the receipt of the order by the applicant.

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4. With the above direction the OA is disposed of at the admission stage itself. No order as to costs.

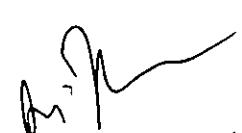


(R.RANGARAJAN)
Member (A)



(D.H.NASIR)
Vice-Chairman

Dated: 19th May, 1999.
Dictated in Open Court.




av1/

C.C. today

1ST AND 2ND COURT

COPY TO:-

- 1. H.D.H.N.J.
- 2. H.H.R.P. M.(A)
- 3. H.B.S.J.P. M.(J)
- 4. D.R.(A) ✓
- 5. SPARE ✓

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL.
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A) ✓

THE HON'BLE MR. B.S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 19.5.99

ORDER / JUDGEMENT

MA./RA./CP No.

in
O.A. No. 758/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

8 x 3 = 24

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED

NO ORDER AS TO C.C.

केन्द्रीय प्रशासनिक अधिकार बैचन्च
Central Administrative Tribunal
ब्रेस्ट / DESPATCH

SRR

24 MAY 1999

हैदराबाद न्यायालय
HYDERABAD BENCH